

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VGS REALTY CONSTRUCTION
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VGS REALTY CONSTRUCTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/12/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MH2012PTC238665
5.	Address of the registered office and principal office (if any) of corporate debtor	Popular Metal works, Tatyapa Tope Marg, Joglekarwadi, Sion Fish Mkt, Sion (E), Sion, Mumbai - 400022, Maharashtra, India <u>Erstwhile registered office:</u> - Omakr House, Off. Easten Express Highway, Sion East Mumbai-400022, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	21/08/2024
7.	Estimated date of closure of insolvency resolution process	17/02/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manojkumar Babulal Agarwal IBBI/IPA-001/IP-P-00980/2017 -2018/11613
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No-4, First Floor Hotel Citi Pride Behind Ambedkar Statue Pimpri, Pune-411018, Maharashtra. manojagarwal20@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No-4, First Floor Hotel Citi Pride Behind Ambedkar Statue Pimpri, Pune-411018, Maharashtra. cirp.vrcpl@gmail.com Mobile-9371021378
11.	Last date for submission of claims	04/09/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of VGS Realty Construction Private Limited on 14/08/2024 (Copy of order received on 21/08/2024) in CP (IB)-234/MB/2023.

The creditors of VGS Realty Construction Private Limited., are hereby called upon to submit their claims with proof on or before 04/09/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Date: - 23/08/2024
Place: - Pune

Manojkumar Babulal Agarwal
Interim Insolvency Professional
IBBI/IPA-001/IP-P-00980/2017-2018/11613

यूको बैंक UCO BANK
(A Govt. of India Undertaking)
Head Office - 11, Department of Information Technology
3 & 4, DD Block, Sector - 1, Salt Lake, Kolkata-700054

NOTICE INVITING TENDER
UCO Bank invites following tenders through GeM portal:
1. Procurement of PDF-SDK Licenses
2. Procurement of 300 ATM Machines under CAPEX Model
3. Selection of Consultant for Supply, Installation & Maintenance of AML/CFT Risk Assessment Tool
4. Implementation of e-Surveillance Systems at ATMs/Branches on OPEX Model
For more details, please refer to <https://www.ucobank.com> & <https://gem.gov.in>
(Deputy General Manager)
Date: 23.08.2024 Department of Information Technology

सम्मान आपके विश्वास का | Honours Your Trust

tru
TRUCAP FINANCE LIMITED
Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, Maharashtra,
GST No: 27AACC9887D1ZC
Corporate Identity Number: L64920MH1994PLC334457

PUBLIC NOTICE
This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 28th August 2024 at Thane at 11:00 A.M.
Branch address: TruCap Finance Limited, Shop No. 18, B-Wing, Devi Darshan CHSL, Bhavani Chowk, Temblinaka, Thane-West, Thane - 400 601.
The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.
The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.
Dombivli Branch: GL0000000219735, GL0000000226719, GL0000000210500, GL0000000222373, GL0000000170422, GL00000000124202, GL0000000124788, GL0000000124792, GL0000000124801, GL0000000119109.
Malad Branch: GL0000000112636, GL0000000211761, GL0000000210319, GL0000000223771, GL0000000223331, GL0000000223319, GL0000000221699, GL0000000114097, GL0000000124770, GL0000000119580.
Mira Road Branch: GL0000000111425, GL0000000093171, GL0000000143087, GL0000000227973, GL0000000221392, GL0000000216902, GL0000000226578, GL0000000226482, GL0000000226114, GL0000000210927, GL0000000220859.
Thane Branch: GL0000000102458, GL0000000112247, GL0000000196664, GL0000000056413, GL0000000088238, GL0000000217757, GL0000000145951, GL0000000221410, GL0000000219154, GL0000000125805, GL0000000118737, GL0000000108495, GL0000000120824.
Vasai Branch: GL0000000155537, GL0000000218407, GL0000000225866, GL0000000229484.
For more details, please contact TruCap Finance Limited.
Contact Person: Vinod Maskar
Contact Number(s): 9870424107
TruCap Finance Limited reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice.
TruCap Finance Limited

BSE Limited
25th Floor, P.J. Towers, Dalal Street, Mumbai - 400 001
Tel. No. 22721233 / 34 Fax No. 22721003 | www.bseindia.com
CIN No.: L67120MH2005PLC155188

Notice is hereby given that the following Trading Member of BSE Limited has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	Durga Prasad & Co.	INZ000167225	12/06/2023

The constituents of the abovementioned Trading Member are hereby advised to lodge complaints, if any, within one month of the date of this notification for the purpose of processing the surrender application submitted to BSE. However, constituents are requested to note that complaints, if any, which are not filed within the aforesaid timeframe, may be filed against the abovementioned Trading Member within the stipulated timeframe prescribed by SEBI from time to time. The complaints filed against the abovementioned Trading Member will be dealt in accordance with the Rules, Bye-laws, Regulations and notices of the Exchange and circulars issued by SEBI from time to time.
The constituents can file complaints against the abovementioned Trading Member at the nearest Regional Investor Service Centre of BSE in the prescribed complaint form or submit their complaints along with necessary documents on email id - dis@bseindia.com
For further details relating to the complaint form, filing of eComplaint, etc. please visit https://www.bseindia.com/static/investors/cac_tm.aspx

For BSE Limited
Sd/-
General Manager
Membership Operations & Membership Compliance

Place : Mumbai
Date : August 23, 2024

FORM URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act.
(Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days to the Registrar at Central Registration Centre (CRC), Institute of Corporate Affairs (ICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana) - 122050 that M/s. **ABAKKUS ASSET MANAGER LLP (LLPIN: AAM-2364)** a Limited Liability Partnership Firm may be Registered under Part I of Chapter XXI of the Companies Act, 2013, as a Company Limited by Shares

2. The principal objects of the proposed Company are as follows:
a. Acting as investment advisors, investment managers, financial consultants, management consultants and/or portfolio managers, and to render all other services as are usually rendered by investment advisers, investment managers, financial consultants, management consultants and/or portfolio managers, including support and incidental services, to clients in India and abroad, acting as investment manager and/or sponsor, trustee or beneficiary to investment funds including alternative investment funds and to sponsor mutual funds and do all acts in furtherance of the same;
b. To act as brokers, agents consultants and to carry on the business of consultancy or to provide support services which inter alia includes finance, accounting, corporate secretarial and back office support services to clients in India and abroad, or
c. Any other business in any other manner as may be decided by a majority of the Partners.

3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at 6th Floor, Param House, Shanti Nagar, Santacruz Chembur Link Road, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India 400055

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Central Registration Centre, Registrar of Companies, at Indian Institute of Corporate Affairs (ICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, Gurugram, Haryana - 122050 within twenty-one days from the date of publication of this Notice, with a copy to the Company at its registered office.
Dated this 23rd day of August 2024

Name(s) of the Applicant for and on behalf of
Abakkus Asset Manager LLP
Sd/-
1. Mr. Biharlal Laxman Deora (Nominee Partner)
2. Mr. Sunil Banwarilal Singhania (Partner)

SYRMA SGS TECHNOLOGY LIMITED
CIN: L30007MH2004PLC146165
Regd. Office: Unit No. 601, 6th Floor, Floral Deck Plaza, MIDC, Andheri (East), Mumbai - 400093 | Tel. No: +91 22 4036 3000 | Fax No: +91 22 2829 1176
Email: investor.relations@syrmassgs.com | Website: www.syrmassgs.com

NOTICE FOR TWENTIETH ANNUAL GENERAL MEETING AND INFORMATION PERTAINING TO E-VOTING

Notice is hereby given that the Twentieth (20th) Annual General Meeting ('AGM') of the Members of **SYRMA SGS TECHNOLOGY LIMITED** ("the Company") will be held through VIDEO CONFERRING ('VC')/ OTHER AUDIO-VISUAL MEANS ('OAVM') ON TUESDAY, SEPTEMBER 17, 2024 AT 04:00 P.M (IST) in compliance with applicable provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, to transact such business as detailed in the Notice of 20th AGM of the Company.

In terms of MCA and SEBI Circular(s), the Company has electronically sent the Notice of the 20th AGM along with the Explanatory Statement and Annual Report for the financial year 2023-24 on Thursday, 22nd August, 2024, to all Members who have registered their e-mail addresses with the Company's Depository Participants/ Registrar and Transfer Agents. The Notice of the 20th AGM and the Annual Report for the Financial Year 2023-24 are also available on the Company's Website at <http://syrmassgs.com/> and on the website of Stock Exchanges i.e BSE Limited and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com respectively and on the website of Registrar at <https://instavote.linkintime.co.in>.

The Company has fixed Tuesday, September 10, 2024, as the Record Date to determine the Member entitled to receive the proposed Dividend of Rs. 1.5/- per share on face value of Rs. 10/- each for the year ended March 31, 2024.

The Members holding shares as on cut-off date as mentioned in the below table may cast their vote electronically on the Ordinary and Special Business as set out in the Notice of the 20th AGM of the Company through an e-voting system provided to the members by Link Intime India Private Limited in accordance with applicable provisions under Companies Act, 2013 and regulations under SEBI.

Members are requested to note the below details pertaining to the e-Voting:

Cut-off date for e-Voting	Tuesday, September 10, 2024
Date and time of commencement of remote e-voting	Friday, September 13, 2024, at 9.00 a.m. IST
Date and time of end of remote e-voting	Monday, September 16, 2024, at 5.00 p.m. IST

Members may note that only persons whose names appear in the Register of Members, or the list of beneficial owners furnished by National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) as on the aforesaid cut-off date i.e., Tuesday, September 10, 2024, shall be entitled to vote on the resolutions set out in the Notice. Once the vote on a resolution is cast by a Member, he/she shall not be allowed to change the same subsequently. Remote e-voting will be disabled by Link Intime India Private Limited after 5:00 p.m. on Monday, September 16, 2024.

The Members who have cast their vote through remote e-voting may also attend the AGM but shall not be entitled to cast their vote again. The Members attending the 20th AGM who have not cast their votes through remote e-voting will be able to vote through electronic voting facility provided by Link Intime India Private Limited during the 20th AGM.

Members who have not registered their email address or those who have acquired shares after the dispatch of Notice of 20th AGM and the Annual Report and who continue holding shares as on the cut-off date i.e., Tuesday, September 10, 2024, can obtain/generate the User ID and password as per the instructions provided in the Notice of the 20th AGM. A person already registered for e-voting can use his/her existing User ID and password for casting the vote.

The process for registration of email id for obtaining Notice of 20th AGM and Annual Report and user id/ password for e-voting and updating the bank account details for receipt of dividend are explained in detail in the Notice of the 20th AGM.

The dividend will be paid within the stipulated period of 30 days from its declaration, through electronic mode, to those Members whose updated bank account details are available. Pursuant to Finance Act 2020, dividend income will be taxable in the hands of shareholders w.e.f. April 1, 2020, and the Company is required to deduct tax at source from dividend paid to shareholders at the rates prescribed in the Income-Tax Act, 1961. To avail benefit of non-deduction of tax at source, shareholder with PAN and who is not liable to pay income tax can submit a yearly declaration in Form No. 15G/15H by submitting documents. Non-resident shareholders (including Foreign Institutional Investors (FIIs) / Foreign Portfolio Investors (FPIs)) can avail beneficial rates under tax treaty between India and their country of tax residence, subject to providing necessary documents i.e. No Permanent Establishment and Beneficial Ownership Declaration, Tax Residency Certificate, Form 10F, any other document which may be required to avail the tax treaty benefits. For this purpose, the shareholder may submit the above documents (PDF / JPG Format) with Link Intime, RTA of the Company.

To avoid delay in receiving dividends, members are requested to register/ update their bank account details on immediate basis.

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting and e-voting at the AGM.

In case shareholders/ members have any queries regarding login/ e-voting, they may send an email to instameet@linkintime.co.in or contact Mr. Rajiv Ranjan, AVP, E-voting, Link Intime, C-101, 247 Park, Lal Bahadur Shastri Rd, Surya Nagar, Gandhi Nagar, Vikhroli West, Mumbai, Maharashtra 400083 on - Tel: 022 - 4918 6175

For Syрма SGS Technology Limited
Sd/-
Komal Malik
Company Secretary & Compliance Officer
Membership No. 1689

Place : Gurgaon
Date : August 22, 2024

HIM TEKNOFORGE LIMITED
CIN: L29130HP1971PLC000904
Registered Office: Village Billanwali, Baddi-173205, Distt: Solan (H.P.)
Telephone No.: +91-78077-77941 Fax No: +91(1795) 245467
E-Mail: cs@gagl.net, Website: www.himteknoforge.com

CORRIGENDUM TO THE NOTICE REGARDING EXTRA-ORDINARY GENERAL MEETING SCHEDULED TO BE HELD ON AUGUST 28, 2024

The Company had issued an Extra-Ordinary General Meeting (EGM) Notice dated August 05, 2024 scheduled to be held on Wednesday, August 28, 2024 at 11.00 A.M. at Registered office of the company situated at Village Billanwali, Baddi, District Solan, Himachal Pradesh - 173205, to seek approval of the Members for the matters set out in the EGM Notice. The EGM Notice has already been dispatched to the Members of the Company on August 06, 2024, in compliance with the Companies Act, 2013 & SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

The Company has issued Corrigendum to the EGM Notice dated August 21, 2024 ('Corrigendum') to provide certain clarifications and additional details pursuant to suggestions/comments received from BSE Limited in relation to the explanatory statement of Item No. 3 and 4 of the EGM Notice i.e. Point XIV percentage of the post-preferential issue capital that may be held by the Proposed Allottees and Point XXI Current and proposed status of the Proposed Allottees post the preferential issue viz. promoter or non-promoter.

The Corrigendum to the EGM Notice is being issued by way of a clarification and shall form an integral part of the EGM Notice which has already been circulated to the Members of Company and on and from the date hereof, the EGM Notice shall always be read in conjunction with this Corrigendum. All other contents of the EGM Notice, save and except as modified or supplemented by the Corrigendum, shall remain unchanged.

This Corrigendum will also be made available on website of the stock exchange viz. BSE Limited on www.bseindia.com and on the website of the Company on www.himteknoforge.com.

It may be noted that Corrigendum to Notice of EGM is being sent to all the Members to whom the notice of Extra-Ordinary General Meeting has been sent.

For Him Teknoforge Limited
Sd/-
Himanshu Kaira
Company Secretary

Dated: 22.08.2024
Place: Chandigarh

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VGS REALTY CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VGS REALTY CONSTRUCTION PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10/12/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MH2012PTC238665
5. Address of the registered office and principal office (if any) of corporate debtor	Popular Metal works, Taty Topo Marg, Jogeshwari, Son Fish Mt, Son (E), Son, Mumbai - 400022, Maharashtra, India Estwhile registered office: Omkar House, Off. Eastern Express Highway, Son East, Mumbai-400022, Maharashtra, India 21/08/2024
6. Insolvency commencement date in respect of corporate debtor	
7. Estimated date of closure of insolvency resolution process	17/02/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manojkumar Babulal Agarwal (IBBI/IPA-001/IP-P-00980/2017-2018/11613)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office No-4, First Floor Hotel Cit Pride Behind Ambedkar Statue Pimpri, Pune-411018, Maharashtra, manojkumar20@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No-4, First Floor Hotel Cit Pride Behind Ambedkar Statue Pimpri, Pune-411018, Maharashtra, cpr.vcp@gmail.com Mobile-9371021378 04/09/2024
11. Last date for submission of claims	NIL
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **VGS Realty Construction Private Limited** on 14/08/2024 (Copy of order received on 21/08/2024) in CP (IB)-234/MB/2023.

The creditors of **VGS Realty Construction Private Limited**, are hereby called upon to submit their claims with proof on or before 04/09/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 22/08/2024
Place: Pune
Manojkumar Babulal Agarwal
Interim Insolvency Professional
IBBI/IPA-001/IP-P-00980/2017-2018/11613

FOR ADVERTISING IN TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.: 9029012015
Landline No.: 67440215

LANDMARK CARS LIMITED
CIN: L50100GJ2006PLC058553
Regd. Office: Landmark House, Opp. AEC, S.G. Highway, Thalaj, Nr Gurudwara, Ahmedabad 380 059
Ph: +91 22 6271 9040 | Website: www.grouplandmark.in | E-mail: companysecretary@landmarkindia.net

INFORMATION REGARDING THE 18th ANNUAL GENERAL MEETING ('AGM') TO BE HELD THROUGH VIDEO CONFERRING (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM)

This is to inform that, the 18th Annual General Meeting ("AGM") of Landmark Cars Limited ("the Company") will be held on **Friday, September 20, 2024 at 03:00 P.M. (IST)** through VC/OAVM in compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder, Circular No. 14/2020 dated April 8, 2020, Circular No.17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020, Circular No. 02/2021 dated January 13, 2021 and General Circular 2/2022 dated May 5, 2022 followed by Circular No. 10/2022, 11/2022 dated December 28, 2022 and Circular No. 09/2023 dated September 25, 2023 (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its Circular SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 followed by Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P-CIR/2023/167 dated October 7, 2023 (collectively referred to as "SEBI Circulars") to transact the businesses that will be set forth in the Notice convening the AGM.

In compliance with the MCA circulars and the Circular dated October 7, 2023 issued by SEBI, electronic copy of the Notice convening the 18th AGM, the Annual Report for the financial year ended March 31, 2024 along with the Login ID and Password for participating in AGM through VC and cast vote electronically, will be sent only by e-mail, within the statutory timelines, to all the Members whose email addresses are registered with the Company/ Depository (ies). The same will also be made available on the website of the Company that is www.grouplandmark.in and at the websites of the stock exchanges where the shares of the Company are listed i.e. www.bseindia.com and www.nseindia.com. Members can attend and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM are being provided in the notice of AGM.

Manner to register/update email addresses: The Members who have not yet registered their e-mail address can register the same with the Depositories through their respective Depository Participants, in case the shares are held in Demat Mode and with Company's Registrar and Share Transfer Agent, Link Intime India Pvt. Ltd. by submitting form ISR - 1 in case the shares are held in physical mode.

Manner of casting vote through remote e-voting or e-voting during the AGM: The Company is providing remote e-voting facility to all its Members to cast their votes on the businesses as set forth in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM. Detailed procedure of casting the votes through e-voting is being provided in the Notice of AGM. If your email address is already registered with the Company/Depository, the login credentials for casting the votes through e-voting are being sent on your registered email address Members are requested to update their email address with the Company/ its RTA/ Depositories as may be applicable. The remote e-voting facility shall commence on Tuesday, September 17, 2024 at 9.00 a.m. and ends on Thursday, September 19, 2024 at 5.00 p.m.

The 18th AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email id in due course.

Note: Form ISR 1 can be downloaded from the website of the RTA at <https://linkintime.co.in/>.

For Landmark Cars Limited
Sd/-
Amol Arvind Raj
Company Secretary
Membership No: A19459

FORM NO. INC-25A
Advertisement to be published in the newspaper for conversion of Public Company into a Private Company

Before The Regional Director, Ministry of Corporate Affairs (North Western) Region
In the matter of the Companies Act, 2013, Section 14 of the Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

In the matter of M/s. Maxlit Properties Limited having its registered office at Survey No. 675, Welspun City, Village Versamed, Anjar, Kachchh, Gujarat 370110, Applicant Notice is hereby given to the general public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Annual General Meeting held on July 24, 2024 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director, ROC Bhavan, Oppo Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat, within 14 fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Survey No. 675, Welspun City, Village Versamed, Anjar, Kachchh, Gujarat 370110

FOR AND ON BEHALF OF MAXLIT PROPERTIES LIMITED
DEVDENRA PATIL
DIRECTOR
DIN: 0062784

Date: August 22, 2024
Place: Mumbai

BENGAL & ASSAM COMPANY LIMITED
NOTICE OF 77th ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE INFORMATION

The 77th Annual General Meeting ('AGM') of the Members of **BENGAL & ASSAM COMPANY LIMITED** will be held on **Thursday, the 19th September, 2024 at 3:00 P.M.** (Indian Standard Time), through Video Conferencing ('VC')/Other Audio Visual Means ('OAVM'), to transact the businesses as set out in the Notice convening the AGM, in compliance with all the applicable provisions of the Companies Act, 2013 ('the Act') and the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations & Disclosure Requirements) Regulations, 2015 read with all the applicable Circulars issued by the Ministry of Corporate Affairs ('MCA') and the Securities and Exchange Board of India ('SEBI'). The procedure for attending the AGM through VC/OAVM and for remote e-voting before and during the AGM are explained in the notes to the notice of AGM. Members participating in the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with all the applicable circulars issued by the MCA and SEBI, the Annual Report for the Financial Year 2023-24 containing the Financial Statements, Directors' Report, Auditors' Report and other documents required to be attached thereto and the Notice convening the 77th AGM has been sent on 22nd August, 2024 to all the Members of the Company whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent (RTA) or Depository Participant(s) (DPs) and all other persons, so entitled. The aforesaid documents are also available on the website of the Company at www.bengalassam.com, website of BSE Limited at www.bseindia.com and on the website of E-voting Agency i.e., Central Depository Services (India) Limited (CDSL) at www.evotingindia.com.

Book Closure: The Register of Members and Share Transfer Books of the Company shall remain closed from **13th September, 2024 to 19th September, 2024** (both days inclusive) for the purpose of AGM and for payment of dividend for the Financial Year 2023-24, if declared at the AGM.

Remote e-voting: The Company is providing to its Members, holding Equity Shares either in physical or dematerialized form as on **Thursday, 12th September, 2024 (Cut-off Date)**, the facility to exercise their right to vote by electronic means, in respect of the resolutions proposed to be passed at the AGM, through e-voting services provided by CDSL. The remote e-voting period commences on **Monday, 16th September, 2024 (10:00 A.M.)** and ends on **Wednesday, 18th September, 2024 (5:00 P.M.)**. The Remote e-voting shall not be allowed beyond the said date and time.

E-voting at the AGM: The facility for e-voting shall also be made available at the AGM to those Members who have not cast their vote by remote e-voting and are attending the AGM through VC/OAVM.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories, as on Cut-off Date shall only be entitled to avail the facility of Remote e-voting or E-voting at the AGM.

Any person, who acquires Shares and becomes Member of the Company after the Notice has been sent electronically and holds Equity Shares as on the Cut-off date, as aforesaid, may generate the Login ID and Password by following the procedure for e-voting as mentioned in the Notice of AGM. However, if the Member is already registered with CDSL/NSDL for e-voting, such Member can use the existing Login details for casting the vote through e-voting.

The detailed information, instructions and procedure for Remote e-voting and for attending the Meeting and e-voting during the Meeting by the Members holding shares in both demat and physical mode are provided in the notes to the Notice of AGM.

The Members who have already cast their vote by remote e-voting, prior to the date of AGM, may also attend the AGM through VC/OAVM, but shall not be entitled to vote again at the AGM.

Manner of Registering/Updating E-mail address:

(a) Members holding shares in physical mode, who have not registered/updated their e-mail address with the Company are requested to register/update their e-mail address by submitting Form ISR-1 (available on the Company's website), duly filled and signed along with requisite supporting documents to the Company's Registrar & Share Transfer Agent: Alankit Assignments Limited, Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055.

(b) Members holding shares in dematerialized mode, who have not registered/updated their e-mail address with the Depository Participant (DP), are requested to register/update the same with the DP, where they maintain their demat account.

Any grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai-400013 or send an e-mail to helpdesk.evoting@cdslindia.com or call on 1800225533.

For Bengal & Assam Company Limited
Date: 22nd August, 2024
Place: New Delhi
Dilip Kumar Swain
Company Secretary
CIN: L67120WB1947PLC221402, Website: www.bengalassam.com
Regd. Office: 7, Council House Street, Kolkata-700001, West Bengal
Secretarial Deptt.: Gulab Bhawan, 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi-110002, Tel: 011-68201888/899, Fax: 011-23739475
E Mail: dsain@kmail.com

THE BUSINESS DAILY.

FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com

